

**IN THE HIGH COURT OF MADHYA PRADESH**

**AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE ANIL VERMA**

**ON THE 20TH OF MAY, 2024**

**FIRST APPEAL No. 434 of 2003**

**BETWEEN:-**

**UJJAIN DEVELOPMENT AUTHORITY  
THROUGH CHIEF EXECUTIVE OFFICER,  
BHARATPURI, UJJAIN**

**.....APPELLANT**

***(NONE FOR APPELLANT)***

**AND**

- 1 LATE SHRI KANHAIYA LAL THROUGH HIS LRS  
SMT. MISRI BHAI WIDOW OF KANHAIYA LALJI  
(I) R/O JHALOD, DISTRICT PANCHMAHAL  
GUJARAT  
DR. RAJENDRA BABU AGRAWAL SON OF SHRI  
(II) KANHAIYAL LALJI, R/O DHAHOD, DISTRICT  
PANCHMAHAL, GUJARAT
- 2 LATE SHRI ISHWAR LAL THROUGH HIS LRS  
SMT. NARMADA BHAI, WIDOW OF ISWAR  
(I) LALJI, R/O JHALOD, DISTRICT PANCHMAHAL  
GUJARAT  
(II) SHRI JAWAHARLAL AGRAWAL S/O ISHWAR  
LAL R/ INDORE (MP)  
(III) SHRI SUBHASH CHANDRA AGRAWAL S/O SHRI  
ISHWAR LALJI R/O INDORE (MP)
- 3 SHRI NARENDRA KUMAR S/O LON KARAN, R/O  
160, MANGAL COLONY UJJAIN
- 4 LATE DWARKA DAS THROUGH HIS LRS  
(I) SMT SHANTI DEVI WIDOW OF DWARKA DAS  
(II) ANAND S/O DWARKA DAS  
(III) MS. URVASHI D/O DWARKA DAS  
(IV) MS. VIBHA D/O DWARKA DAS  
(V) MS REENA D/O DWARKA DAS, MINOR  
THROUGH HER MOTHER & GUARDIAN SMT

5 SHANTI DEVI ALL RESIDENT OF 160 MANGAL  
COLONY UJJAIN  
STATE OF MADHYA PRADESH THROUGH  
COLLECTOR UJJAIN (MP)

...RESPONDENTS

*(NONE FOR RESPONDENTS NO. 1 TO 4)*

*(SHRI SHALABH SHARMA GOVERNMENT ADVOCATE FOR STATE)*

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*This appeal coming on for hearing this day, the court passed the following:*

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**ORDER**

None for both the side.

On the last date of hearing on 18.3.2024 also nobody appeared on behalf of appellant. This repeated non appearance on behalf of appellant shows that appellant is not interested in prosecuting this appeal which is accordingly dismissed for want of prosecution.

Let record of the courts below be returned alongwith a copy of this order sheet.

**(ANIL VERMA)**  
**JUDGE**

***BDJ***